

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 116
IA (IB) No. 283/CB/2023
IA (IB) No. 34/CB/2024
IA (IB) No. 4/CB/2024
IA (IB) No. 65/CB/2024
IA (IB) No. 66/CB/2024
IA (IB) No. 243/CB/2022
IA (IB) No. 244/CB/2022
IA (IB) No. 260/CB/2022
IA (IB) No. 203/CB/2023
IA (IB) No. 207/CB/2023
IA (IB) No. 349/CB/2023
IA (IB) No. 353/CB/2023
IA (IB) No. 91/CB/2024

IN
CP (IB) No.
34/CB/2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/S
ARSS Infrastructure Projects Ltd.

.....Applicant

.....Respondent

Order delivered on 24/06/2024

Coram:

Dr. N. V. Ramakrishna Badarinath, Hon'ble Member(J)
Shri Charan Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Animesh Singh, Adv.
Mr. Supriyo Gole, Adv.
Mr. Patita Paban Bishwal, Adv.
Ms. Suranjana Chatterjee, Adv.
Mr. Anand Das, Adv. IA 349, 353/23
Mr. Anirban Bhattacharya, Adv. } IA 65, 66/24
Mr. Aditya Kanodia, Adv. }
Mr. Rajeev Chowdhury, Adv. }
Ms. Suparna Sardar, Adv. } R1 in IA 91/24
Ms. Priyanka Bhatt, Adv. }
Mr. Joy Saha. Sr. Adv. } For RP
Mr. Sahasransu Sourav, Adv. }

For the Respondent

Mr. Saswat Kumar Acharya, Adv.
Ms. S. Pholgu, Adv.
Mr. Subham Agrawal, Adv.
Mr. Yuvraj Samant, Adv. } IAs 4/24,203, 207/23
Mr. Yashraj Samant, Adv. }
Mr. Shantanu Das, Adv. } CP 34/21
Mr. Ramashish Acharya, Adv. }
Mr. K.N. Mohapatra, Adv. }

ORDER

IA (IB) No. 283/CB/2023:

Ld. Sr. Counsel, Mr. Joy Saha, appeared for the applicant and submits that he is ready to proceed with IA no. 283/CB/2023.

However, Ld. counsels appearing in IA No. 34/CB/2024, IA No. 65/CB/2024 & IA No. 66/CB/2024, have submitted that they have raised certain objections, including the plea to reject the Resolution Plan, as such it is necessary to decide these IAs along with the Plan approval application IA No. 283/CB/2024.

Hence, call on on 02.07.2024 for hearing.

IA (IB) No. 34/CB/2024:

Ld. Counsel, Mr. Aditya Kanodia, appeared for the applicant and submits that the subject debt has been assigned by the applicant, to an assignee and, therefore, sought time for taking necessary steps, pursuant to the assignment.

We, direct the learned counsel for the petitioner to take appropriate steps within a week from today and in default the opportunity stands closed and the applicant shall continue the Company Petition.

List the matter on 02.07.2024.

IA (IB) No. 4/CB/2024:

Both sides counsel present.

Matter adjourned to 02.07.2024.

IA (IB) No. 243/CB/2022:

Both sides counsel present.

Pleadings completed in this matter.

Matter adjourned to 02.07.2024.

SD/-

Charan Singh
Member (Technical)

SD/-

Dr. N. V. Ramakrishna Badarinath
Member (Judicial)